

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:932
ANSWERED ON:04.03.2013
MISUSE OF DGR SCHEMES
Viswanathan Shri P.

Will the Minister of DEFENCE be pleased to state:

- (a) the number of re-employed Ex-servicemen who took the benefit schemes like security agency and toll plaza from Director General of Resettlement (DGR) during the last three years;
- (b) the number of cases reported for violating the terms and conditions of DGR by subletting them;
- (c) the number of Ex-servicemen who took the dual or more facilities concurrently from the DGR;
- (d) if so, whether his Ministry proposes to cancel those agencies and blacklist them and if so, the details thereof;
- (e) whether the holding of dual posts in DGR as well as in private firm is allowed as per Defence Officers Service regulations and if not, the action taken by his Ministry to prevent misuse of power;
- (f) whether submission of Income-Tax returns is mandatory for Ex-servicemen seeking empanelment with DGRs and if so, the details thereof; and (g) whether his Ministry is taking steps to display on their website the details of the beneficiaries to prevent multiple benefits being enjoyed by the Ex-servicemen?

Answer

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

- (a) A total of 681 officers have been sponsored by Directorate General of Resettlement for Security Agency Scheme and 1,05,988 Ex-servicemen have been employed as security guards from 01.04.2009 to 28.02.2013. The scheme of management of Toll Plaza stands closed w.e.f. December, 2010 and no ex-servicemen have been sponsored in 2011 & 2012. Three ex-servicemen were sponsored for Toll Plaza in 2010.
- (b) Out of the above 681 officers sponsored, 8 cases of subletting have been reported.
- (c) In the Security Agency Scheme, 33 cases were reported who took dual or more facilities concurrently from Directorate General of Resettlement.
Toll Plaza was considered as a regular scheme from January, 2008. Since then 13 ex-servicemen were reported to have taken dual or more facilities concurrently from the Directorate General of Resettlement.
- (d) Any ex-serviceman who violates the extant guidelines is disempanelled from the Directorate General of Resettlement's scheme.
- (e) Personnel posted in Directorate General of Resettlement are not allowed to hold dual post in Directorate General of Resettlement as well as in private firms. If an Officer violates the same, suitable action as per extant rules is taken by their respective Service Headquarters and Cadre Controlling Authority.
- (f) Submission of Income Tax Return is mandatory for ESM for seeking registration and for availing benefit under Security Agency scheme of DGR.
- (g) Details of all beneficiaries of Security Agency Scheme and other Self Employment Schemes are uploaded on Directorate General of Resettlement website www.dgrindia.com.